

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1844  
ANSWERED ON:26.07.2002  
DEFERMENT OF DEDUCTION IN OUTSTANDING AMOUNT  
RAMDAS ATHAWALE

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Union Government have received any representation from the State Governments regarding deferment of deduction in the outstanding amount;
- (b) if so, the details of issues mentioned in the representation; and
- (c) the action taken/proposed to be taken by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V.ADSUL)

(a): No request has been received during the current year for deferment of deduction in outstanding amount. However, Government of Orissa has requested for write off of 50% of the high cost loan and consolidation of balance outstanding loans of Government of India as on 31.3.2003 and Government of Nagaland have requested for waiving of interest burden.

(b)&(c): Debt relief by Government of India is guided by the recommendation of the Eleventh Finance Commission (EFC) for the period ending 2004-05. Any debt relief outside the EFC's recommendations would not be consistent.